

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-105

CP No. - 81/241/242/ND/2020

IN THE MATTER OF:

Mam Chand Goe

....Applicant

Vs

Uttar Development Private Limited & Ors

....Respondent

SECTION

U/s 241-242 IBC code 2016

Order delivered on 20.07.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Virender Ganda, Prashant Mehta, Visha Ganda, Arush Kumar,
Ayandeb Mitra, Anand Singh, Advocates for Petitioner Nos. 1 & 2.

For the Respondent

: Diddharth Bhatti, Lashita Dhingra for R1 to R4, 6 & 7.

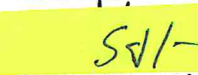
ORDER

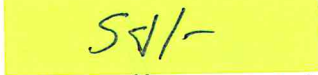
Heard the Ld. Counsel for petitioner, Mr. Virender Ganda, Senior Advocate and Mr. Siddharth, Ld. Counsel for respondent nos. 1 to 4.

In course of hearing, Ld. Counsel for respondent no. 1 to 4 informed that Ld. Counsel for respondent no. 5 has some personal difficulty, so, he has not joined the VC today and on his behalf R-1 to R-4 sought adjournment.

Considering the submission, let the case be listed on **Friday i.e. 24.07.2020** for **argument of R-5.**

In the meantime, Ld. Counsel for R-1 to R-4 seeks time to file detailed reply. Prayer is allowed. Let the same be filed after serving advance copy of the same to the Ld. Petitioner's Counsel.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)